CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore - 560 038

Application No. 785/86(T) To [W.P 1457/81)

Dated the 16 GETH986

1) Stei. R. U. Growlay, Advocale few applicant, NO.90/1 2nd Block, Thyagavajanagas Blose-28 2) Stei. M. Steel Kangalah, Advocale, S.P. Bulding,

Ist Main, Culbon per Road, Bangalore . 2

3) The chief Secweety officer, South central Railway seconderabad.
4) The secweety officer, South central Railway Hubli, Dharwar Dist

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 78566

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Application on 199.86

(Judicial)

Encl: As above.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH. BANGALORE

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Application No. 785 of 1986

Applicant

Respondent

Advocate for Applicant

Advocate for Respondent

Date

Office Notes

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Orders of Tribunal

19-9-1986



It is brought to our notice by the learned counsel on both sides that the Central Railway Protection Force (CRPF) Act has been amended in September, 1985 bringing the CRPF within the scope and ambit of the phrase 'any other armed forces of the Union' occuring in Section 2(a) of the Administrative Tribunals Act(CAT) Act, 1985. In view of the above this Bench of the CAT has ne jurisdiction to entertain the writ petition which has been transferred

from the High Court and renumbered as an application. The Registrar of this Bench may take steps to retranse the writ petition to the High Court of Karnataka.

(L.H.A.Regd) Member(An) 19-9-186

(Ch.Ramakrishna Rao) Member(J) 19-9-186

LENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH

BANGALORE